

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) No.

(b) to (d) . Do not arise.

Loan for Purchase of DDA Flats

2734. SHRI CHINTAMANI JENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 1401 on 27th November, 1980 regarding loan for purchase of DDA flats and state:

(a) whether all the persons listed in the statement laid on the Table have since executed the Mortgage Deeds in favour of the President of India in regard to the loans taken by them for the purchase of DDA flats;

(b) if not, which are the persons who have not so far executed the mortgage deeds;

(c) what action has been taken to secure the interest of the State in the absence of mortgage of the flats and who is responsible for not enforcing the rules in this behalf; and

(d) how is it that even persons who were given loans as far back as 1973 and 1974 have not as yet been asked to execute the mortgage deeds and whether responsibility for such lapse will be fixed and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) (a) Only three persons have executed the mortgage deed.

(b) The requisite information is given in the statement.

(c) and (d). The interest of the State is secured by obtaining surety from two permanent Government servants before the House Building Advance is released in each case. Certain Government servants had represented for exemption from payment of stamp duty. Since a decision in this regard has now been taken, the concerned persons are being asked to execute the documents immediately.

Statement

The persons who have not so far executed the mortgage deeds.

1. Shri S.K. Karthak, Dy. Director (Admn.) Retired H.B.A. fully recovered from him.
2. Shri Jagjit Singh, Assistant
3. Shri M. R. Sharma, Stenographer
4. Shri N. D. Sethi, Stenographer
5. Shri A. L. Bhatia, Stenographer
6. Smt. Pashminder Kaur, Stenographer
7. Shri T.J. Rao, Stenographer (Gr. III)
8. Shri J.S. Goindi, L.D.C.
9. Shri Jai Kumar, Senior P.A.,
10. Shri B. K. Nayak, Assistant
11. Shri H.S. Sagar, Assistant
12. Shri H.M. Sambhi, Assistant
13. Shri Raja Ram, U.D.C.
14. Shri A.V.L.N. Rao, Stenographer

15. Miss Lakshmi Abhichandani,
Population Education Officer
16. Shri K.V.S. Bhima Rao, Sec-
tion Officer
17. Shri G.P. Suman, Food
Inspector
18. Shri R. P. Dixit, Librarian
(Gr. III)
19. Shri Sukh Lal Prasad, Techni-
cal Assistant
20. Shri Charanjit Singh, Section
Officer
21. Shri Kamal Ranjan Saha,
Computer

(b) Does not arise.

(c) Yes.

(d) Rule does not permit any refund on lost tickets irrespective of having confirmed reservation or otherwise under any circumstances.

शिमला में पासपोर्ट कार्यालय
खोला जाना

2736. श्री मनी राम बागड़ी : क्या
विदेश मन्त्री यह बताने की कृपा करेंगे
कि :

Refund of Lost but Confirmed Ticket

2735. SHRI CHINTAMANI
JENA : Will the Minister of
RAILWAYS be pleased to state :

(a) whether the railway author-
ities are refunding the amount of
a confirmed ticket which is lost after
reservation is confirmed;

(b) if so, the details of the pro-
cedure in this regard;

(c) whether it is a fact that in
case of an unconfirmed ticket in the
waiting list, whose records is in the
booking office, no such refund is
made ; and

(d) if so, the reasons thereof ?

THE DEPUTY MINISTER IN
THE MINISTRY OF RAILWAYS
AND IN THE DEPARTMENT OF
PARLIAMENTARY AFFAIRS
(SHRI MALLIKARJUN) : (a) No.

(क) क्या यह सच है कि शिमला में
एक पासपोर्ट कार्यालय खोला जा रहा
है ;

(ख) देश में पासपोर्ट कार्यालयों की
कुल संख्या कितनी है ; और

(ग) इस वर्ष 30 जून तक कुल कितने
पासपोर्ट जारी किए गए ?

विदेश मन्त्री (श्री पी० वी० नरसिंह
राव) : (क) शिमला में पासपोर्ट कार्य के
लिए एक सम्पर्क कार्यालय शीघ्र ही खोला
जाएगा ।

(ख) 18 ।

(ग) 1 जनवरी, 1981 से 30 जून,
1981 तक 6,14,135 पासपोर्ट जारी
किए गए ।